

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3773 of 2015 (O & M)

The Oriental Insurance Company Ltd. Appellants
V/s
Kuldeep Singh and ors. Respondents

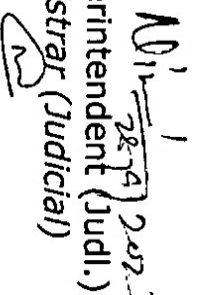
Notice to:

Respondents:

5. **Baljit Singh @ Ladi son of Shri Paramjit Singh, resident of village Jajh, Tehsil Nurpur Bedi, P.S. Anandpur Sahib, District Ropar, Punjab (Driver of Truck No. PB-65-K-9920).**
2nd Address:
House No. 371, Village Khuda Ali Sher, U.T. Chandigarh.
6. **Inderjit Singh son of Gurmail Singh, resident of House No. 394, Sector 15, Chandigarh. (Owner of Truck No. PB-65-K-9920).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **23.01.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 28th day of September, 2023.


Superintendent (Judl.),
For Registrar (Judicial)